

Ref. No. RPL/CERC-PD/2018-19/064

Hon'ble Chairman

31 July 2018

Central Electricity Regulatory Commission

3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building

36, Janpath, New Delhi.

**Sub: Submission of Comments on Consultation Paper – Terms and Conditions of Tariff for the tariff period commencing from 1<sup>st</sup> April 2019. (No.L-1/236/2018/CERC dated 13.07.2018)**

Hon'ble Sir,

We appreciate the proactive role of Hon'ble Commission (CERC) in drafting regulations for managing and planning power sector in the country.

Renew Power Ltd has won 1165 MW of total wind power bids under SECI bidding till date. We are eager to share our experience to further facilitate the promotion of renewable energy (RE) to meet the national target of 175 MW by 2022.

We have gone through the Consultation Paper and the CERC (Terms and Conditions of Tariff) Regulations, 2014. We are sharing our feedback in the attached Annexure -I for your kind reference.

Best Regards,



Sandeep Kumar Rai

Senior Manager-Regulatory Affairs

Renew Power Ltd.

**ReNew Power Limited**

(Formerly Known as ReNew Power Private Limited and ReNew Power Ventures Private Limited)

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